

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/07/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/140/ (IB)/2017
NAME OF THE PETITIONER(S) : LAFARGE INDIA PVT LTD
NAME OF THE RESPONDENT(S) : KARISMAA FOUNDATION PVT LTD
UNDER SECTION : 433 (e)(f)


S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

2) VAIBHAV
R VENKATESH

Counsel for
Respondent

Vaibh
28/7/17

Suren Shay
counsel for
petitioner


28/7/17

ORDER

Mr. Surendar, Proxy representing Counsel for Petitioner present. Mr. Vaibhav, Counsel for Respondent present and submitted that he has not received the copy of affidavit and bank certificate under section 9(3)(b) and (c) of I&B Code, 2016 from the Petitioner. Counsel for Petitioner is directed to submit the copies of the same to the Counsel for Respondent if filed as per Notification of MCA dated 29.06.2017. Put up on 31.07.2017 at 10.30 A.M.


(K. ANANTHA PADMANABHASWAMY)
MEMBER (JUDICIAL)